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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

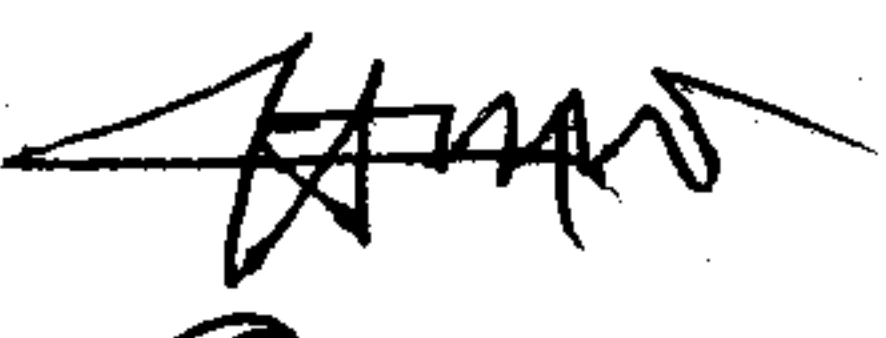
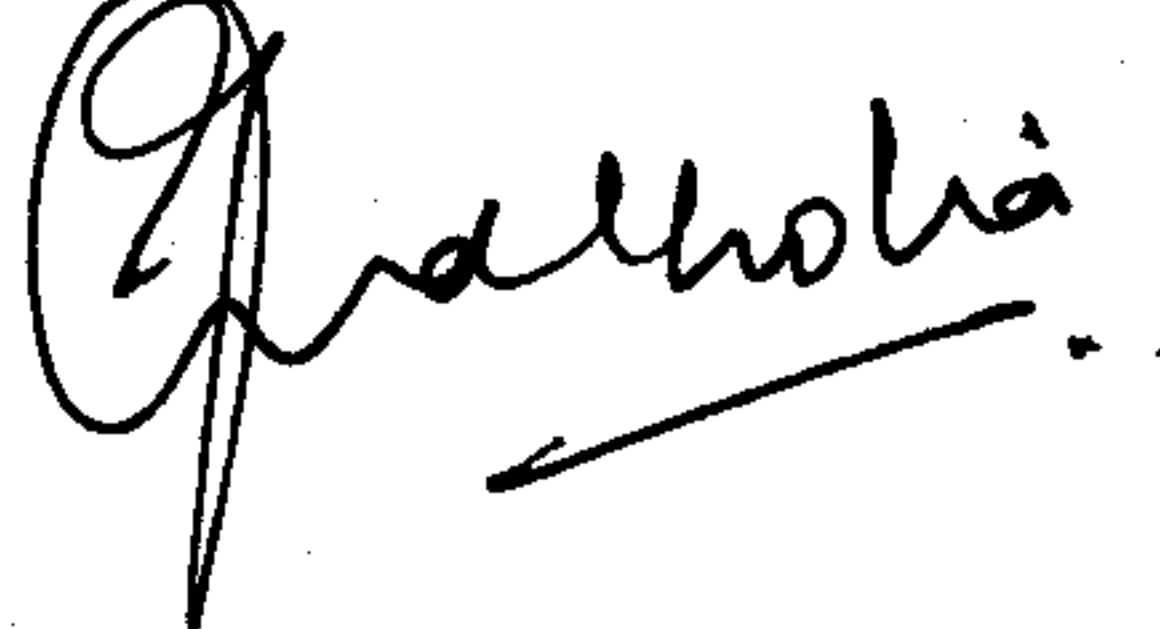
C.P. (I.B) No. 24/9/NCLT/AHM/2018

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.03.2018**

Name of the Company: Uppal- Chadha Hi-Tech Developers Pvt Ltd
V/s.
Orient Tradelink Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	Adv	Petitioner	
2.	GARIMA MALHOTRA	ADV	Respondent	


ORDER

Learned Advocate Mr. Harmish Shah i/b UKCA & Partner present for the Petitioner/
Original Petitioner. Learned Advocate Ms. Garima Malhotra i/b B & G Associates
present for the Respondent.

Learned lawyer appearing on behalf of the Petitioner filed a withdrawal pursis to
withdraw CP (IB) No. 24/2018.

Petitioner is allowed to withdraw the Petition.

Accordingly the CP (IB) 24/2018 along with IAs, if any, are stands disposed of as
withdrawn.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 26th day of March, 2018.